

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

25

T.C.P No. 305/(MAH)/2017

CORAM:

Present:

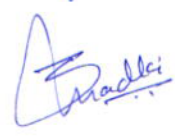
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: Jakhotia Poly Fibre Pvt.Ltd.
V/s.
Bagalkot Cement & Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AMI JAIN,	ADV FOR RESP/ CORP. DEBTOR	aj
2.	Shilpa Madke	i/b. Adv. For Applicant/ Corp. Creditor	

ORDER

TCP No.305/ I&BP/NCLT/MB/MAH/2017

On the Application filed by the Petitioner Counsel for withdrawal of this Company Petition saying Consent Terms arrived at between the parties, this Company Petition is hereby dismissed as withdrawn looking at the Consent Terms filed by them.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

Encls: Consent Terms and Withdrawal Memo